

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 26/RP/2015**

Subject : Review of Commission's order dated 31.8.2015 in Petition No. 208/GT/2013 and 305/GT/2014 regarding approval of generation tariff of Korba Super Thermal Power Station Stage-III (500 MW) for the period from 21.3.2011 to 31.3.2014.

Date of hearing : **12.4.2016**

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : NTPC Ltd.

Respondents : Madhya Pradesh Power Management Company Limited & 6 others

Parties present : Ms. Suchitra Maggon, NTPC  
Shri Ajay Dua, NTPC  
Shri Parimal Piyush, NTPC  
Shri Manish Jain, NTPC  
Shri Nishant Gupta, NTPC  
Shri Rishabh Singh, Advocate, MPPMCL

**Record of Proceedings**

During the hearing, the representative of the petitioner submitted that review has been sought with respect to calculation of the amount allowed for the capitalization of initial spares at 2.5% of original project cost. He further submitted that the additional information as sought by the Commission vide ROP of the hearing dated 25.2.2016 has been filed and copy has been served on the respondents. He further pointed out that the issues raised by the respondent, MPPMCL are not tenable and cannot be considered in review proceedings.

2. In response, the learned counsel for the respondent, MPPMCL submitted that the capital cost allowed is inclusive of admissible initial spares and hence review of order is not tenable. He also submitted that the O&M expenditure in respect of the generating station may be allowed on normative basis and in terms of the provisions of Regulation 19 of the 2009 Tariff Regulations. He prayed that the reply filed in the matter may be considered while disposing the review petition.

3. The Commission after hearing the parties, reserved its order in the petition.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

